

Subhash Vij & Ors. Vs Pankaj Vij

26.06.2020

Present: Sh. Gurpreet S. Sethi, Ld. Counsel for plaintiffs

(mobile No. 9868220903 , email ID gupreetsingh767.04@gmail.com)

Sh. Arun Bali, Ld. Counsel for defendant

(mobile No. 9999315171, email ID arunbali78@icloud.com.)

The present suit is taken up for hearing by way of Cisco webex video conferencing. Ld. Counsels for parties have marked their presence on the platform.

The defendant has complied the directions of the previous order and has filed affidavit to the effect that defendant shall not be dispossessing the plaintiffs from the property involved in dispute i.e. property bearing no. 44, Block B-1, Paschim Vihar, New Delhi-110063.

In view of the statement given by the defendant on affidavit, the defendant is hereby restrained from dispossessing the plaintiffs from the property bearing no. 44, Block B-1, Paschim Vihar, New Delhi-110063.

It is jointly submitted that talks of settlement are still going on and some time is required to arrive at concrete terms of settlement.

Put up for settlement, if any/ further proceedings on 09.7.2020.

Copy of this order be sent to coordinator computer branch.

(Nitish Kumar Sharma)

C.J.-01 (W)/Delhi/26.06.2020

